

(b) if so, the details thereof and when the work thereon is likely to start;

(c) whether tourists face numerous difficulties due to non-availability of cheap place to stay because of a large number of tourists visiting Udaipur; and

(d) if so, the assistance likely to be provided by Union Government to solve this difficulty?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) to (d) The Central Department of Tourism provides financial assistance to State Govern-ment for construction of Yatri Niwa-ses on the basis of specific proposals. There is no proposal from the Govern-ment of Rajasthan for construction of Yatri Niwas at Udaipur.

[English]

Distribution of steel materials

1625. SHRI NANDLAL MEENA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether irregularities have been committed in the matter of allotment and use of quota of steel in violation of the prescribed rules causing finan-cial loss to the country;

(b) if so, the details of the allot-ment of steel quota during the last three years party-wise, date-wise, and quantity-wise, use-wise etc.;

(c) whether investigations are made as to whether the quota of steel is used for the purpose for which it is allotted;

(d) whether cases have come to the notice that undue favours have been shown in the matter of allotment of steel, channels, angles, pig irons etc.; and

(e) if so, whether there is any pro-posal to probe the entire matter thoroughly and to bring to book the persons responsible for the undue favour and causing of loss to the nation?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GOS-WAMI): (a) to (e) Inspections are carried out by the regional offices of DCI&S to check misutilisation of Iron and Steel materials received from re-gulated sources. The regional offi-ces issue appropriate orders where such misutilisation is established. The Main producers also investigate allegations regarding violation of JPC distribution guidelines and take suitable action.

Correspondence between M.Ps. and Ministers

1626. SHRI NANDLAL MEENA: Will the Minister of LAW AND JUS-TICE be pleased to state:

(a) the number of letters received in his Ministry from Members of Parliament from 1 February, 90 to 31 July, 90;

(b) how many of these letters are pending replies;

(c) the reasons therefor;

(d) the details of steps taken to ex-pedite the replies; and

(e) the time by which the replies are expected to be given?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GOS-WAMI): (a) 205.

(b) 11.

(c) to (e) The references pending reply are in the process of examina-tion and active consideration. The replies are expected to be sent shortly.